

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 489/2016

VIJAI @ VIJAI SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(For Bail)

Date : 08-09-2017 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUDFor Appellant(s) Ms. Vanshaja Shukla, AOR
Mr. Rishad Murtaza, Adv.

Mr. Sudhir Naagar, AOR

For Respondent(s) Mr. Samir Ali Khan, AOR
Mr. Jitendra Kumar Tirpathi, Adv.
Mr. Anurag Kishore, Adv.UPON hearing the counsel the Court made the following
O R D E RI.A. No.40399 of 2017 in Crl.A. No.489 of 2016

This is an application for grant of bail.

Having heard learned counsel for the parties, we are inclined to think that it is a fit case where the applicant Vijai @ Vijai Singh should be enlarged on bail and accordingly it is directed that he shall be admitted to bail on such terms and conditions to be determined by the trial court.

The I.A. is accordingly allowed.

(Gulshan Kumar Arora)
Court Master(Shakti Parkash Sharma)
Assistant Registrar